

12.

5.7.2004

(1)

MA-1346/2004 In
MA-1356/2004
OA-1494/2003

Present: Shri Ravinder Sharma, learned proxy counsel
for Shri R.P. Aggarwal, for applicant in MA.

Learned counsel heard.

OA-1494/2002 was disposed of on 25.8.2003 with
the following observations/directions:-

"24. In the result, though no good grounds have been found to set-aside charge sheet at this stage, we dispose of the OA with direction to the respondents to expeditiously complete the disciplinary proceedings within a period of six months from the date of receipt of a copy of this order. We also observe that the applicant would extend fullest cooperation in the proceedings and shall not use delaying tactics. If on participation of the applicant, without any delaying tactics, the disciplinary proceedings are not concluded within a period of six months the same shall stand abated. Applicant has also at liberty to adduce all his contentions raised herein before the competent authority. No costs".

Admittedly, the period stipulated for compliance of directions of this court expired on 4.3.2004. The present application seeking extension of time by another six months period to complete the disciplinary proceedings has been made much beyond the period of limitation. Respondents have made an application for condonation of delay in which no justification has been made out for condonation. This application is dismissed in the above backdrop.


(Shanker Raju)
Member (J)


(V.K. Majotra)
Vice-Chairman (A)

cc.